

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2686  
ANSWERED ON:17.08.2004  
SPECIAL ARMED FORCES ACT, 1958  
Charenamei Shri Mani

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Special Armed Forces Act, 1958 promulgated in some parts of North Eastern States specially in Nagaland and Manipur;
- (b) if so, whether the Government propose to repeal or withdraw the Special Armed Forces Act, 1958 from Nagaland and Manipur;
- (c) if so, the details thereof; and
- (d) the steps being taken or proposed to be taken by the Government to improve the Human Rights conditions in North Eastern States and Manipur in particular?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

- (a): The Armed Forces (Special Powers) Act, 1958 as amended as `The Armed Forces (Assam and Manipur) Special Powers (Amendment) Act, 1972` is applicable to all North Eastern States. In exercise of the powers conferred under section 3 of the Act, the whole of the States of Assam, Nagaland, Manipur excluding the Imphal Municipal area, 34 Police Stations in Tripura (28 Police Stations in full & 6 Police Stations in part), Tirap and Changlang districts in Arunachal Pradesh and 20 km. Belt in Meghalaya, Arunachal Pradesh and Nagland bordering Assam have been declared as `disturbed areas`
- (b)&(c): There is no proposal to withdraw application of the Act in question from Nagaland and Manipur excluding the Imphal Municipal area.
- (d): Strict instructions have been given to the Security Forces to observe the guidelines laid down by the Supreme Court of India in their judgement dated 27.11.1997 and do`s & don`ts issued by the Army Headquarters, which are binding.